GOVERNMENT OF INDIA MINISTRY OF ELECTORNICS AND INFORMATION TECHNOLOGY LOK SABHA UNSTARRED QUESTION NO. 2511 TO BE ANSWERED ON: 15.03.2023

PROTOCOL FOR AAROGYA SETU DATA

2511. SHRI HIBI EDEN:

Will the Minister of ELECTRONICS AND INFORMATION TECHNOLOGY be pleased to state:

(a) whether the data collected by Aarogya Setu till May 10, 2022 has been deleted in accordance with the Aarogya Setu Data Access and Knowledge Sharing Protocol, 2020 and if not, the reasons therefor including current legislation or protocol governing the data collected by Aarogya Setu;

(b) whether there is an active or proposed plan to prepare a new protocol to govern the previously collected data by Aarogya Setu;

(c) whether there is any demand to share the contact tracing data collected through the Aarogya Setu mobile application;

(d) whether the Government responded to the incident in which a US-based tech firm was authorized by the state Government to collate, collect, manage and handle the health data of the people of Kerala; and

(e) if so, the details thereof and if not, the reasons therefor?

ANSWER

MINISTER OF STATE FOR ELECTRONICS AND INFORMATION TEHNOLOGY (SHRI RAJEEV CHANDRASEKHAR)

(a): Yes, Sir.

(b): No, sir. In accordance with the provisions of the Aarogya Setu Data Access and Knowledge Sharing Protocol, 2020, the contact tracing feature of the Aarogya Setu mobile application has been discontinued.

(c): No, Sir.

(d) and (e): We are not aware of any such incident in which US-based tech firm was authorized by the Kerala State Government to collate, collect, manage and handle the health data of people of Kerala. No reference was made by Kerala State Government in this regard as well.
